

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/41196/2016

(Arising out of Order-in-Appeal No. 41/2016 (STA-II) dated 17.03.2016 passed by the Commissioner of Service Tax (Appeals-II, Chennai).

Ms. K. Mahita
(POA of S/Shri V.K. Aswath & C.K. Sujith),
New No. 34/A4, I Street, Akbharabad,
Kodambakkam,
Chennai-600 024.

Appellant

Vs.

The Commissioner of Service Tax
Service Tax II Commissionerate,
Newry Towers,
No.2054-I, 2nd Main Road,
Anna Nagar, Chennai-600 040.

Respondent

APPEARANCE

FOR APPELLANT : None

FOR RESPONDENT : Ms. Sridevi Taritla, ADC, (A.R)

CORAM

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **08.03.2023**

Date of Decision: **08.03.2023**

FINAL ORDER No. 40133/2023

Order : Per Hon'ble P. Dinesha

The appellant has opted for the benefit of the scheme under SVLDR and they have produced the discharge certificate

to that effect. The learned AR Ms. Sridevi Taritla submitted that the matter has been settled as per the scheme.

2. Taking note of the submissions made by the learned Counsel for the appellant, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

(P.DINESHA)
MEMBER JUDICIAL

(VASA SESHAGIRI RAO)
MEMBER TECHNICAL

BB

